



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/Srinagar

Notification
Srinagar, the 22nd July, 2019

SRO 466. In exercise of the powers conferred by clause(a) of section 9 of the Stamps Act, 1977, and in supersession of SRO 348 dated 9th July, 1980, the Government hereby remit the duty chargeable under the said Act in respect of the documents relating to housing loan to be availed by the beneficiaries of Economically Weaker Section (EWS) and Low Income Group (LIG) as defined under:

Category	Income Slab
Economically Weaker Section (EWS)	Households having an annual income up to and inclusive of Rs.3,00,000 (Rupees Three Lakhs)
Low Income Group(LIG)	Households having an annual income between and inclusive of Rs.3,00,01 (Rupees Three Lakhs and one) up to Rs.6,00,000 (Rupees six Lakhs)

Provided that the Tehsildar of the concerned Jurisdiction certifies that the beneficiary availing the housing loan belongs to EWS or LIG.

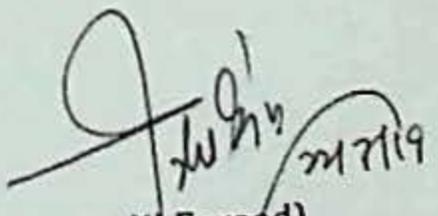
By order of the Government of Jammu and Kashmir.

Sd/-
(Dr. Arun Kumar Mehta) IAS,
Financial Commissioner,
Finance Department.
Dated: 22-07-2019.

No: ET/Estt/96/2019

Copy to the:-

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. Principal Secretary to the Hon'ble Governor.
4. All Principal Secretaries to Government.
5. All Commissioner/Secretaries to Government.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K.
8. District Development Commissioners.
9. Deputy Commissioner Stamps Jammu/Kashmir.
10. Private Secretary to Financial Commissioner, Finance Department.
11. Website Incharge/Stock File.


(Dr. Aadil Fareed)
Deputy Secretary to the Government